

**ISSUES OF LETTERS OF INTENT FOR
POLYSTER FIBRE CIGARETTES ETC.**

1558. SHRI BRAHMANANDA
PANDA: SHRI GURUMUKH
SINGH
MUSAFIR :
SHRI KRISHAN KANT:
SHRI J. S. TILAK:
SHRI CHANDRA SHE-
KHAR: SHRI V. B.
RAJU :

Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) how many letters of intent and licences have been issued for polyster fibre cigarettes, scooters, tractors during last two years; and

(b) whether they will meet the projections of the 4th and 5th Plan?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (PROF. SIDDHESHWAR PRASAD): (a)

Industry	No. of letters of Intent/licences issued during 1970 and 1971
1. Polyester Fibre . . .	5
2. Cigarettes . . .	19
3. Scooters . . .	23
4. Tractors . . .	24

(b) There is no specific target fixed for cigarettes and scooters for the 4th Plan. The capacity sanctioned for tractors and polyster fibre, when implemented, would meet the estimated demand for the 4th Plan. No targets for these industries have been finalised for the 5th Plan.

BASIC MINIMUM NEED OF THE PEOPLE

1559. SHRI KRISHAN KANT:
SHRI CHANDRA SHE-
KHAR: SHRI GURUMUKH
SINGH
MUSAFIR :
SHRI BRAHMANANDA
PANDA: SHRI J. S.
TILAK : SHRI V. B.
RAJU :

Will the Minister of PLANNING be pleased to state by when the basic minimum needs of the people will be met according to the new Approach for the Fifth Plan?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA): The Approach to the Fifth Plan seeks to give development a firm direction towards this goal. The postulated rate and pattern of growth, the stress on a more effective population policy, the emphasis on employment opportunities, the provision for a National Programme of Minimum Needs, and the envisaged public distribution system to ensure availability of essential goods to the low income strata at reasonably stable prices have been conceived as a set of mutually reinforcing instruments for providing the economy with the capacity and orientation to move firmly towards the satisfaction of minimum needs of the people. No precise period for the achievement of this objective can be indicated at this stage.

ABANDONING OF T. V. PROJECTS

1560. SHRI M. K. MOHTA :
DR. K. NAGAPPA ALVA :

Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that a majority of the new TV licensees are likely to abandon their projects because of the current conditions laid down by Government; and

(b) if so, the details thereof and the steps proposed to be taken by Government to make the existing conditions more congenial for launching their ventures?

THE MINISTER OF ELECTRONICS (SHRI K. C. PANT): (a) No Sir. Most of the entrepreneurs authorised to set up manufacture of TV sets are making satisfactory progress. No adverse terms and conditions have been laid down by Government and all possible assistance is being rendered. On the other hand, requests continue to come in for the further setting up of additional capacity for the manufacturing of TV sets.

(b) Does not arise.

PROJECTS WITH INVESTMENT OF MORE THAN RS. 5 CRORES

1561. SHRI VEERENDRA PATIL: DR. K. NAGAPPA ALVA:

Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) the names of the projects with fixed capital expenditure of more than Rs. 5 crores and the sector to which they belong; and

(b) the criterion for distinguishing between public and private sectors?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (PROF. SIDDHESHWAR PRASAD): (a) and (b). Statutory Corporations and Companies with at least 51% equity participation by the Central or a State Government form the public sector, whereas the companies owned and managed by private parties fall in the private sector. The list of Central Government enterprises and their investments is given in the Annexure I to the "Annual Report on the working of Industrial and Commercial undertakings of the Central Government 1970-71", published by the Ministry of

Finance, Bureau of Public Enterprises (Finance Division), copies of which would be available in the Parliament Library. A list of private sector companies having total assets of over Rs. 5 crores in the year 1969-70 is attached. [See Appendix LXXXII, Annexure No. 72].

FILLING UP THE POST OF SECRETARY, LAW AND JUDICIAL DEPARTMENT, DELHI ADMINISTRATION

1562. SHRI O. P. TYAGI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the procedure adopted for filling the post of Secretary, Law and Judicial, Delhi Administration, which recently fell vacant;

(b) whether it is a fact that names of officers from other States were not called by the Chief Secretary of Delhi Administration for filling up the said post in accordance with the past practice;

(c) whether it is also a fact that the Chief Secretary of Delhi Administration recommended only the name of one Officer of U.P. Cadre for the post; if so, the reasons for not calling the names of suitable officers from other States;

(d) the name and service particulars of the Officer who was recommended by the Chief Secretary of Delhi Administration for this post and the period for which the said officer has worked or has been working on deputation with the Central Government; and

(e) whether the names of suitable Officers are being called from other States for appointment to the said post?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) According to the recruitment rules the post is to be filled up by transfer from the Cadre of Distt. and Sessions Judges of Punjab, Uttar Pradesh, Madhya Pradesh or Rajasthan on deputation basis. Ac-